

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### PETITION No. 135/MP/2011

Sub: Petition for remedies under Section 62 and 79 (1) (c) and (d) of the Electricity Act, 2003 read with Regulation 3 (12) (c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Regulations 24, 111 to 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 as applicable to (a) Parbati-Koldam 400 kV (Quad) Moose Conductor) 2Xs/c Transmission lines and (b) Koldam-Ludhiana 400 kV D/C (Triple snowbird Conductor) transmission line.

Date of hearing : 26.7.2011.

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : Parbati Koldam Transmission Company Limited,  
New Delhi

Respondents : BSES Rajdhani Power Ltd., New Delhi and Others

Parties present : Shri Amit Kapoor, Advocate, PKTCL  
Shri Subroto Bhattacharjee, PKTCL  
Shri Vishal Anand, PKTCL  
Shri Amit Kapur, PKTCL  
Shri Vishu Sudan, PKTCL

Through this application, the petitioner Parbati Koldam Transmission Company Limited has prayed as under:

- (a) To Invoke the provisions of Section 61 and 79 (1) (d) of the Electricity Act, 2003 read with Regulation 3 (12) (c) of CERC (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 24 of the CERC (Conduct of Business) Regulations 1999 for approval of date of commercial operation as July 2014;

(b) Allow to approach the Commission to file a petition under Section 62 and 79 (1) (c) and (d) of the Electricity Act 2003 read with Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2009 for determination of transmission tariff;

(c) Provide guidance with regard to the tariff that the petitioner intends to charge transmission tariff for utilization of Pārhati-II assets for evacuation of power from Pārhati-III HEP.

2. After hearing learned counsel for the applicant, the Commission directed to admit the application and issue notice to the respondents.

3. The applicant was directed to serve copy of the application on the respondents by 5.8.2011, if already not served. The respondents may file their reply by 19.8.2011, with a copy to the applicant. Rejoinder, if any, may be filed by 30.8.2011.

4. The application shall be re-notified on 8.9.2011.

Sd/-  
(T. Rout)  
Joint Chief (Law)